

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI "I" BENCH: NEW DELHI**

**BEFORE SHRI MAHAVIR SINGH, VICE PRESIDENT &
SHRI PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER**

ITA Nos.2711 & 4349 /Del/2014

[Assessment Years : 2007-08 & 2008-09]

DCIT Circle-4(1) New Delhi	vs	LVMH Watch & Jewellery India Pvt.Ltd. 301-312, 3 rd Floor, Block F International trade Tower, Nehru Place New Delhi-110019 PAN-AAACL7814N
APPELLANT		RESPONDENT

ITA Nos. 2939/Del/2015 & 3148/Del/2017

[Assessment Years : 2009-10 & 2010-11]

DCIT Circle-15(2) New Delhi	vs	LVMH Watch & Jewellery India Pvt.Ltd. 301-312, 3 rd Floor, Block F International trade Tower, Nehru Place New Delhi-110019 PAN-AAACL7814N
APPELLANT		RESPONDENT
Appellant by	Ms. Harpreet Kaur Hansra, Sr. DR	
Respondent by	Shri Rachit Agarwal, CA	
Date of Hearing	20.12.2024	
Date of Pronouncement	20.12.2024	

ORDER

PER PRADIP KUMAR KEDIA, AM :

The captioned appeals arise from the first appellate orders in the case of Revenue in respective assessment orders passed by the Assessing Officer tabulated hereunder:

Sr. Nos.	ITA Nos.	CIT(A) Order dated	Assessment Order dated	Remarks
1.	2711/Del/2014	CIT(A)-XX, New Delhi order dated 20.02.2014	31.01.2011	Assessment Order passed under section 143(3) r.w.s 144C of the Income Tax Act, 1961.
2	4349/Del/2014	CIT(A)-XX, New Delhi order dated 30.05.2014	19.01.2012	-do-

3.	2939/Del/2015	CIT(A)-44, New Delhi order dated 24.02.2015	15.03.2013	-do-
4.	3148/Del/2017	CIT(A)-44, New Delhi order dated 15.11.2016	28.04.2014	Assessment Order passed under section 143(3) of the Income Tax Act, 1961.

All captioned appeals of the Revenue have been heard together and therefore, a consolidated order is being passed hereunder:

2. When the matter was called for hearing, the Ld. Counsel for the assessee referred to the letter dated 03.12.2024 submitted that the assessee has filed declaration in Form 1 in order to avail “*The Direct Tax Vivad Se Vishwas (DTVSV) Scheme, 2024*”. Form 2 has also been issued by the Income Tax Department. The Ld. Counsel of the assessee thus sought withdrawal of the appeals.

3. The Ld. Sr. DR for the Revenue fairly agreed to the application of the assessee.

4. In the light of oral/written request made on behalf of the assessee, the captioned appeals are deemed to be dismissed as withdrawn. However, in the event, the assessee fails to avail the benefit of DTVSV Scheme for any reasons, then the Revenue concerned shall be at liberty to seek restoration of original appeals for hearing before ITAT in accordance with law.

5. In the result, all captioned appeals of the Revenue are dismissed in *limine*.

Order pronounced in the open Court on 20th December, 2024.

Sd/-

**(MAHAVIR SINGH)
VICE PRESIDENT**

Sd/-

**(PRADIP KUMAR KEDIA)
ACCOUNTANT MEMBER**

* Amit Kumar *

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI